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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No..... 255 ....., 1995

Panikshit Behen ....., Applicant(s)

Versus

Union of India & others ....., Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	DISPAS	REGISTER  Registras	1PO for Rs 50/- B/lod  By 17/5/95
2	17-5-95	Call this matter on 19.5.1995.  Vice-Chairman Member(Admn.)	In this application, the petitioner vis 19 of CAT Act has prayed against his illegal transfer.  For Regn. Pl.
3	19.5.95	Heard petitioner's counsel.  It is submitted during arguments that the representation of the petitioner to the Chief Post Master General is pending against his transfer as per Annexure-5 and the same is not disposed of. With a direction that the same shall be disposed of without any delay and as far as possible within 10 days from the date of receipt of a copy of this order considering the grounds made out and keeping in view the guidelines in the matter of transfer to the extent	1PO 17/5/95 So(5)  For admission of application order AB T/S B south.

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2 (C)

Serial No. of Order	Date of Order	Order with Signature	Office note <del>note</del> action ( if any ) taken on order
..3 19.5.95	<p>possible to give him relief this application is disposed of at the admission stage. Hand over a copy of the order to the petitioner's counsel.</p> <p><i>[Signature]</i> VICE-CHAIRMAN <i>[Signature]</i> MEMBER (ADMINISTRATIVE)</p>		<p>order no 3 dt 19.5.95</p> <p>free copy of above order may be given to the Pettr's counsel</p> <p><i>[Signature]</i> S.O. (On/Off) A.O.</p> <p>Received copy M.R.Bank. A.O. D-19/5/95.</p>